

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EAST REGIONAL BENCH : KOLKATA**

Excise Appeal No.70069/2013

(Arising out of the Order-in-Appeal No.30/GHY/CE(A)/GHY/12
Dated- 12/12/2012 passed by the Commissioner of Customs & Central
Excise (Appeals), Guwahati)

Guwahati Carbon Ltd.

...APPELLANT(S)

VERSUS

Commr. of Central Excise & S. Tax-
Guwahati

...RESPONDENT(S)

APPEARANCE

Sri B.N. Paul, Advocate

FOR APPELLANT(S)

Sri A.K. Biswas, Supdt. (A.R.)

FOR THE RESPONDENT(S)

CORAM:

SHRI P.K. CHOUDHARY, HON'BLE JUDICIAL MEMBER

DATE OF HEARING & DECISION: 09/05/2018

FINAL ORDER NO. :FO/76046/2018

Per SHRI P.K. CHOUDHARY

This is an appeal filed by the Appellant against the Order-in-Appeal
No.30/GHY/CE(A)/GHY/12 Dated-12/12/2012 passed by the Commissioner
of Customs & Central Excise (Appeals), Guwahati).

2. When the matter is called, Shri B.N. Paul, Advocate on behalf of the Appellant made an application for withdrawal of their appeal.

3. Heard the Id.A.R. for the Revenue and perused the appeal records.

4. I find that the appellant in their application dated 02.05.2018, submitted that they want to withdraw their appeal. Revenue has no objection. Accordingly, the appeal filed by the Appellant, is dismissed as withdrawn.

(Dictated and pronounced in the open Court)

(P. K. CHOUDHARY)
MEMBER (JUDICIAL)

k.b/-